

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 193/MP/2012

Sub: Petition under section 79 (c) read with Section 142 of the Electricity Act, 2003.

Date of Hearing : 11.12.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Chhattisgarh State Power Distribution Co. Ltd., Raipur

Respondents : Madhya Pradesh Power Management Co. Ltd. &
Others

Parties presents : Miss Suparna Srivastava, Advocate for the petitioner
Shri A.S.Raghuwanshi, MPPMCL
Shri A.K.Agarwal, MPPMCL

Record of Proceedings

The representative of the Madhya Pradesh Power Management Co. Ltd. requested two weeks time to file its reply, which was allowed.

2. The Commission directed the petitioner to file its reply on or before 26.12.2012, with an advance copy to the petitioner, who may file its rejoinder, if any, 11.1.2013.

3. The petition shall be listed for hearing on 17.1.2013.

By order of the Commission,

Sd/-
(T. Rout)
Joint Chief (Law)